

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2550
ANSWERED ON:10.12.2012
VIOLATION OF CLEARANCE NORMS
Devappa Anna Shri Shetti Raju Alias

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has taken any action against Lavasa project on the issues raised in the report submitted by the Expert Committee under chairmanship of Shri Naresh Dayal;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c) Based on the Report of the Committee under the Chairmanship of Shri Naresh Dayal and hearings undertaken, the Ministry issued final directions to M/s Lavasa Corporation Ltd (LCL) on 17th January, 2011 to maintain status quo, not to undertake any construction work and to submit the project details to consider it on merit.

Accordingly, M/s LCL submitted proposal for the first phase (2000 ha.) for development of hill station project at village Mulshi and Velhe Talukas, District Pune, Maharashtra. The project was examined by the Expert Appraisal Committee (EAC) as per the provisions of the Environment Impact Assessment (EIA) Notification, 2006. The EAC recommended the project for the issue of Environmental Clearance (EC) subject to various conditions, including five pre-conditions. As per a pre-condition, Secretary (Environment), Government of Maharashtra was requested to take action for violation of the Environment (Protection) Act, 1986 against the project proponent. Accordingly, a complaint was filed on 4.11.2011 in the Court of Chief Judicial Magistrate at Pune vide RCC No.4671/2011.

The Environment Clearance to this project was granted on 9th November, 2011, stipulating various environmental safeguards after following the due procedure, considering the recommendations of the Expert Appraisal Committee and the compliance status of the five pre-conditions, including the action initiated by the Government of Maharashtra with regard to violation of the Environment (Protection) Act, 1986.